

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

CP 185/2006 in OA 3071/2001

New Delhi, this the 2nd day of August, 2006

Hon'ble Mr. V.K. Majotra, Vice-Chairman (A) Hon'ble Mr. Mukesh Kumar Gupta, Member (J)

Jai Prakash, S/o Shri Hari Har Mahto R/o A-103, Inder Enclave, Phase-II, Shani Bazar, Mubarakapur Road, Nangloi, Delhi-110041. (By Advocate: Shri S.M.Garg)

... Applicant.

Versus

- Shri R.A. Mashelkar,
 Director General
 Council of Scientific & Industrial Research
 Rafi Marg, New Delhi-110001.
- Shri Vikram Kumar,
 Director
 National Physical Laboratory
 Pusa Road, New Delhi.
 (By Advocates: Ms.Nidhi Bisaria for Shri V.K. Rao)

...Respondents.

ORDER (ORAL)

By Mr. V.K. Majotra, Vice-Chairman (A):

Learned counsel of the respondents stated at the Bar that respondents have filed Writ Petition 8044/2006 before High Court against the Tribunal's order dated 6.10.2005 in OA 3071/2001. This Writ Petition stated to have been disposed of by granting further time of 8 weeks for the respondents to comply with the Tribunal's direction. In this light, learned counsel of the applicant seeks and is allowed to withdraw the CP with liberty to take appropriate legal action, if necessary. Accordingly, CP is dismissed as withdrawn with liberty. Notices issued to the respondents are discharged.

(Mukesh Kumar Gupta) Member (J)

(V.K. Majotra) Vice-Chairman (A)

/kdr/